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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 321/2021 & CM APPL. 20482/2024

FEDERATION LAJPAT NAGAR TRADERS

ASSOCIATION Petitioner

Through: Mr. Pranav Proothi with Ms. Manasi

Chatpalliwar, Advocates.

(M): 9560205151

Email: mail@utkassociates.com

versus

S N SRIVASTAVA AND ORS

..... Respondents

Through: Mr. Sanjeev Sabharwal, Standing

counsel, MCD with Ms. Shweta

Singh, Advocate for respondent/MCD. (M): 9810031680

Mr. Abhinav Singh with Mr. Vinod Goyal, Advocates for respondent no.

4/Delhi Police.

Email: solicitor6@gmail.com
Mr. Kamlesh Kr. Mishra with
Mr. Anurag Ohuja, Mr. Bibhuti
Bhushan Mishra, Mr. Dipak Raj
Singh and Ms. Tripti Juyal,
Advocates for respondent no. 7.

(M): 9582388509

SI Ravi Yadav, PS Lajpat Nagar.

CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA

> ORDER 05.04.2024

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CM APPL. 20482/2024

- 1. The present application has been filed on behalf of the applicants for directions to the Municipal Corporation of Delhi ("MCD") to prepare a Plan for Street Vending in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. There is further prayer for directions that the Town Vending Committee ("TVC") be directed to consider declaring the Lajpat Nagar Central Market (Pushpa Market) as a vending zone.
- 2. Mr. Kamlesh Kumar Mishra, learned counsel appearing for the applicants has drawn the attention of this Court to para 61 of the judgment dated 03rd July, 2017, which reads as under:-

"xxx xxx xxx

61. The directions shall continue until the Town Vending Committee comes into operation and finally decides whether the area is to be a vending zone or no-vending zone.

xxx xxx xxx"

- 3. By referring to the aforesaid, he submits that TVC has to consider whether the area is to be a Vending Zone or No-Vending Zone.
- 4. On the other hand, learned counsels appearing for the non-applicants submit that the present application will not be maintainable in the present proceedings, as the applicants are not party to the present proceedings. Besides, it is submitted that there are no specific directions to the TVC in this regard.
- 5. Learned standing counsel for the MCD as well as Delhi Police submits that copy of the present application was not served upon them. They submit that it was only on account of checking the list by their office that





they became aware of the present matter and have attended the same.

- 6. Learned counsel for the applicants is directed to be careful in future and ensure that necessary service is effected before filing any application.
- 7. Let copy of the application be supplied to learned counsels forthwith.
- 8. Be that as it may, the present application is disposed of with liberty to the applicants to approach the TVC with their grievance. As and when such a representation is made by the applicants, the same shall be considered by the TVC in accordance with law.

MINI PUSHKARNA, J

APRIL 5, 2024

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